

reply given to Unstarred Question No. 35 on the 17th November, 1958 and state

(a) whether the information regarding C P W D employees as asked for therein has since been collected, and

(b) if so, when it will be laid on the Table?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) Yes The requisite information has already been laid on the Table of the House on 13th March, 1959

(b) Does not arise

12 hrs.

DEATH OF SHRI KASHINATHRAO VAIDYA

Mr. Speaker I have to inform the House of the sad demise of Shri Kashinathrao Vaidya who passed away on the 13th March, 1959 at Hyderabad at the age of 69

Shri Vaidya was a member of the Provisional Parliament in the years 1950—52 He was also Speaker of the former Hyderabad State Legislative Assembly

I am sure the House will join with me in conveying our condolence to the family of Shri Vaidya

The House may stand in silence for a minute to express its sorrow

The Member then stood in silence for a minute

PAPERS LAID ON THE TABLE

REPORT OF INDIAN DELEGATION TO 13TH SESSION OF GATT

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri) I beg to lay on the Table a copy of the Report of the Indian Delegation to the 13th Session of the Contracting Parties to the General Agreements on Tariffs and Trade [Placed in Library See No LT-1298/59]

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha

(1) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 11th March, 1959, agreed without any amendment to the Delhi Panchayat Raj (Amendment) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 11th February 1959"

(2) In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1959 which was passed by the Lok Sabha at its sitting held on the 9th March, 1959, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill'

(3) In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to return herewith the Appropriation (Railways) No 2 Bill 1959 which was passed by the Lok Sabha at its sitting held on the 10th March 1959, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill "

(4) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 1959, which was passed by the Lok Sabha at its